

(b) their State-wise and sex-wise break-up; and

(c) total financial aid given by Central Government to different States for this purpose?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) to (c). Requisite information is being collected from the States/Union territories and will be laid on the Table of the House in due course.

Cement Factory in Yerraguntla, Andhra Pradesh

3307. Shri Eswara Reddy: Will the Minister of Steel and Heavy Industries be pleased to refer to the reply given to Unstarred Question No. 1861 on the 23rd May, 1962 and state:

(a) the date on which permission was granted for the A.C.C. to set up a cement factory in Yerraguntla;

(b) the date on which A.C.C. informed Government of their inability to set up the factory and their reasons for doing so;

(c) whether Government were satisfied with the justification of the A.C.C. in not installing the factory;

(d) whether any agreement regarding the installation of the factory was arrived at between Government and the A.C.C. in default of which a penalty could be imposed on them; and

(e) if so, the action taken by Government?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) 13th February, 1956.

(b) and (c). In 1959 the Associated Cement Companies Ltd. intimated, in their progress report, that they had completed limestone proving work and had also purchased land. They also reported at that time that on account of over production of cement in the country, they would be compelled to keep some of their sanctioned projects in abeyance. Early in 1961 when a review was made of

the progress of the licensed schemes, they reported that as they had already in hand other projects with higher priority for implementation, they did not think that it would be possible for them to take up the Yerraguntla cement project before 1964. In line with Government's stand that industrial licences relating to schemes which were not likely to be completed during the Third Plan period should be revoked and not kept pending indefinitely, the firm were advised to surrender the licence, and, if necessary, apply for it later when they were in a position to implement the scheme. The firm accordingly surrendered the licence in July, 1961 and it was treated as cancelled. Arrangements are, however, in train for licensing another party for setting up a cement factory in this location.

(d) No, Sir.

(e) Does not arise.

College Library Service

3308. Shri Mallick: Will the Minister of Education be pleased to state what steps have been taken by Government to standardise college library service throughout the country by implementing the recommendations made by the University Grants Commission i.e., fixing M.A. with diploma in library service as minimum educational qualification for college librarianship and giving the same status to college librarians and lecturers?

The Minister of Education (Dr. K. L. Shrimali): A statement is laid on the Table of the House [See Appendix IV, annexure No. 49]

Education of Girls and Women in Orissa

3309 Shri Ulaka: Will the Minister of Education be pleased to state:

(a) the amount allocated by the Government of India during Third